

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

R.A.No. 42/90 IN  
O.A.NO.202/90

DATE OF DECISION: 23.10.1990.

P.D. MAKKAR

...APPLICANT

VERSUS

UNION OF INDIA

...RESPONDENTS

APPLICANT PRESENT IN PERSON.

SHRI P.H.RAMCHANDANI ..SR. COUNSEL FOR THE RESPONDENTS

CORAM:

THE HON'BLE SHRI T.S. OBEROI, JUDICIAL MEMBER

THE HON'BLE SHRI I.K. RASGOTRA, ADMINISTRATIVE MEMBER

**O R D E R**

R.A. 42/90 has been filed by Shri P.D. Makkar, seeking review of our judgement in OA No.202/90 delivered on 16-3-1990 while variety of issues raised by the applicant, have already been raised in the O.A. The main issues which he has now brought out justifying the review, had arisen from our observations in the judgement dated 16-3-1990 that the applicant could not find a place in the Select List for appointment to the Junior Administrative Grade as he was graded good because he was at serial No.13 of the panel whereas the Select List was prepared only for 12 vacancies. Thus even though he was graded good, he did not find a place in the Select List for appointment to the Junior Administrative Grade. In view of this, we considered it proper to hear the applicant and the respondents in this regard instead of deciding the R.A. in circulation.

2

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We have considered the submissions of the applicant and Shri P.H. Ramchandani, senior Counsel for the respondents. We have also carefully gone through the record and the written statement filed by the respondents. After considering the pointed information submitted by the respondents, we do not find sufficient grounds meriting the review of our judgement delivered on 16-3-1990. Accordingly, <sup>2</sup>  
The R.A. is dismissed. <sup>2</sup>

*Dilbagh Singh*  
( I.K. RASGOTRA )  
MEMBER (A) 23/10/90

*T.S. Oberoi*  
( T.S. OBEROI )  
MEMBER (J)